

**GOVERNMENT OF INDIA**  
**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT**  
**RAJYA SABHA**  
**QUESTION NO 19.11.2009**  
**ANSWERED ON**  
**INCLUSION OF OBCS IN THE LIST OF SCs .**

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Smt. Maya Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

- (a) whether some State Governments have recommended to Central Government for inclusion of some castes of Other Backward Classes in the list of Scheduled Caste during the last five years;
- (b) if so, the names of those States who have done this and when they did so;
- (c) the steps taken by the Central Government in this regard so far;
- (d) whether any time limit is prescribed for consideration of such proposals after receiving the proposal from State Governments; and
- (e) whether it is not an injustice to those people who are being deprived of its benefits of such cases where after study of socio-economic conditions the proposal of State Government was not approved by the Central Government according to the prescribed time limit?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON)

(a)& (b) Following State Governments have recommended for inclusion of certain OBC communities in the list of Scheduled Castes, during last five years

State	Date of Proposal
Goa	08.02.2007
Orissa	01.10.2007
Uttarakhand	06.12.2005
Uttar Pradesh	04.03.2008 & 29.03.2008.

(c ) These have been processed as per approved Modalities.

(d) & (e) The approved modalities require consultation with Registrar General of India and with National Commission for Scheduled Castes, on the complete proposals sent by concerned State Government/Union Territory Administrations. Further, any amendment in the list of Scheduled Castes can be done by an Act of Parliament, in view of Article 341(2) of the Constitution. For completion of this process, no time limit is prescribed in the Modalities.